

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-123/2003/4701/A

From :- Shri Saptarshi Garg,
Jt.Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti. Mallika Dutta,
Member, MACT,
Kamrup, Amingaon.

Dated Guwahati the th 28 June, 2022.

Sub: **Earned leave.**

Ref:- Your letter No. MACT/K-A/2022/206 dtd. 28.06.2022.

Madam,

With reference to the above, I am directed to inform you that you have been granted **earned leave for ten days from 29.06.2022 to 08.07.2022** (sufficing 09.07.2022 & 10.07.2022), subject to submission of Leave Admissibility Report, from the office of the Principal Accountant General (A&E), Assam, Guwahati. Further, you have been asked to hand over charge to the District and Sessions Judge, Kamrup, Amingaon and in his absence to the in-charge District & Sessions Judge, Kamrup, Amingaon before proceeding on leave.

Yours faithfully,

sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO. HC.VII -123/2003/4702-03-04/ dated , 28-06-2022

Copy to.

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. Copy of the application in prescribed format is enclosed herewith.
2. The District and Sessions Judge, Kamrup, Amingaon.
3. The Project Manager, Gauhati High Court.

[Signature]
JT. REGISTRAR (VIGILANCE)

[Signature]